

to the State Governments on account of natural calamity relief at present;

(b) whether the Government propose to bring radical and pragmatic changes in the procedure; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The annual allocation in the Calamity Relief Fund (CRF) of various States, under the existing scheme of financing relief expenditure is based on the recommendations of the IXth Finance Commission. The Commission determined State-wise annual allocations keeping in view the average ceilings of expenditure approved for relief measures during ten years. The CRF is contributed by Central and State Governments in the ratio of 3:1.

(b) and (c). The Xth Finance Commission is reviewing the existing scheme of financing relief expenditure.

Forcible Marriages of Minor Girls

2024. SHRI GURUDAS KAMAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the forcible marriages of minor girls to gulf people;

(b) if so, the details thereof;

(c) the steps taken to prevent such cases; and

(d) the number of such girls rescued?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): (a) Yes, Sir.

(b) and (c). Two cases of marriage of Gulf citizens with Indian girls during the past three years have been reported. These are marriages of Ms. Ameena and Ms. Kaneez with Saudi nationals.

The Child Marriage Restraint Act, 1929 takes cognizance of such cases when there is a specific complaint by affected parties or somebody who has knowledge about such marriages. Action can also be taken in such cases under the Immoral Traffic (Prevention) Act, 1956 provided forgeries/unauthorised alterations are found in the travel document.

The Government has issued instructions to the immigration officers to be more vigilant while scrutinising the travel documents of minor girls to notice any false entry on their passport regarding their age etc.

(d) Effective interventions have been made in both cases.

[Translation]

Pending Projects of Bihar

2025. SHRI RAM KRIPAL YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of various development projects of Bihar pending with his Ministry for environmental as well as forest clearance;

(b) since when these are pending and the reasons therefor; and

(c) the steps taken to clear these projects early?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):(a) and (b).A *Statement* is enclosed.

(c) Projects can be assessed and processed only after receipt of complete data and action plans. Projects submitted with complete details are decided within three months for environmental clearance and within one month in case of diversion of forest land. Continuous interaction is maintained with the concerned Governments and the project authorities of facilitate expeditious disposal of cases.

STATEMENT

Status of Pending Projects in Bihar

Sl. No.	Name of the Project	Date Referred	Reasons of Pendency
A. Proposals Referred for Environmental Clearance:			
1.	Captive power plant of TISCO 67.5. MW	Sept.'92	Recommended by the Committee
2.	Coal briquetting Unit of Bokaro Steel Plant SAIL.	Oct.'93	Additional information sought is awaited.
3.	Karna Open Cast Project Central Coal Fields Ltd. (CCL)	Dec.'93	—do—
4.	Mining Lease for Hesaldog Dolomite Project - SAIL.	Jan.'94	—do—
5.	North Urimari Open Cast Project (CCL)	Feb. '93	—do—
6.	Ray Bachra Underground Project (CCL)	Feb. '93	Clarification sought on March '93 is still awaited.
7.	Tapin South Opencast (Exp.) project (CCL)	April'93	Recommended by the Committee.
8.	Gobindpur Opencast Project (CCL)	April'93	—do—

Sl. No.	Name of the Project	Date Referred	Reasons of Pendency
9.	Rohini Opencast Project	May'93	Recommended by the Committee.
10.	Jharkhand Open cast Project (CCL)	Jan'93	Additional information sought is awaited.
11.	Gidi (A) Opencast Project	Jan.'93	Revised proposal sought is awaited.
12.	Amjhore Mining Project- Pyrites, Phosphates and Chemicals Ltd.	March.'90	Recommended by the Committee.
13.	Noamundi Iron Ore Mine-TISCO	March.'90	—do—
14.	Churi Underground Project (CCL)	Nov.'91	Recommended by the Committee— Linked to Forest Clearance.
15.	Kedla Opencast Project (CCL)	July.'92	Recommended by the Committee Linked to Forest Clearance.
16.	Ashok Opencast Project (CCL)	Aug.'92	—do—
17.	Konar Opencast Project (CCL)	Sept.'92	Recommended by the Committee Linked to Forest Clearance.
18.	Tulsidamar Dolomite Mine (SAIL)	Oct.'92	—do—
19.	Kaveri Opencast Project (CCL)	Jan.'93	—do—

B. Proposals Referred for Forest Land Diversion Under the Forest (Conservation) Act, 1980:

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| 1. | Construction of Madhuban Washery Project by CBCCL. | Jan.'94 | Under process. |
| 2. | Construction of Hiparwar Railway Siding (1st Stage). | Feb.'94 | Site Inspection Report from Regional Office is yet to be received. |
| 3. | Jharkhand Coal Project | Aug.'93 | Site Inspection Report from Regional Office is yet to be received. |